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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 71 of 2025 (SZ)

Tribunal on its own motion-
SUO-MOTO Based on the News
item in The New Indian Express,
Chennai edition dated 02.04.2025,
"Titled GCC's waste incinerator in
Manali working illegally for fast five years".

.....Applicant

Versus

The Commissioner
Greater Chennai Corporation

..... Respondent

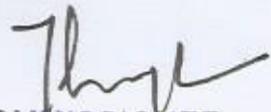
STATUS REPORT FILED BY THE GREATER CHENNAI
CORPORATION. - 4TH RESPONDENT

I, J.Kumaragurubaran, I.A.S., son of Th.S.Jayabalan (Late),
Hindu aged about 45 years, the Commissioner, Greater Chennai
Corporation, Ripon Buildings, Chennai - 600 003, do hereby
solemnly and sincerely affirm as follows: -


COMMISSIONER
GREATER CHENNAI CORPORATION

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1. I am filing this status report and I am well acquainted with the facts of the above case as per available records.
2. I submit that the is being status report filed by the Greater Chennai Corporation in response to the case lodged by SUO MOTO matter taken up by the Hon'ble Tribunal in response to the case lodged regarding the 10 MT Incinerator Plant at manali Zone -2.
3. I submit that the Greater Chennai Corporation has established decentralized processing facilities for composting of wet waste through Micro Composting Centers (MCC), Biogas plants, Bio-CNG plants, garden waste processing plant and incinerators for dry waste. Solid Waste Management department operates an incinerator plant with a 10 Metric Ton capacity at MGR Salai Road, Division 22, Zone - 2. Materials like cloth, bags, chappals, old soft materials, and sanitary napkins are incinerated as per the Tamil Nadu Pollution Control Board standard procedures. The Plant is owned by Greater Chennai Corporation, the plant operation and maintenance are handled by M/s. Traid Infratech. After various trials and continual improvement, the facility is in full-fledged operation with

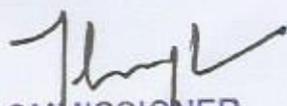

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consent to operate vide consent order number 1905230253677 dated 10/12/2019 since 2019 and handles approximately 10 tons per day.

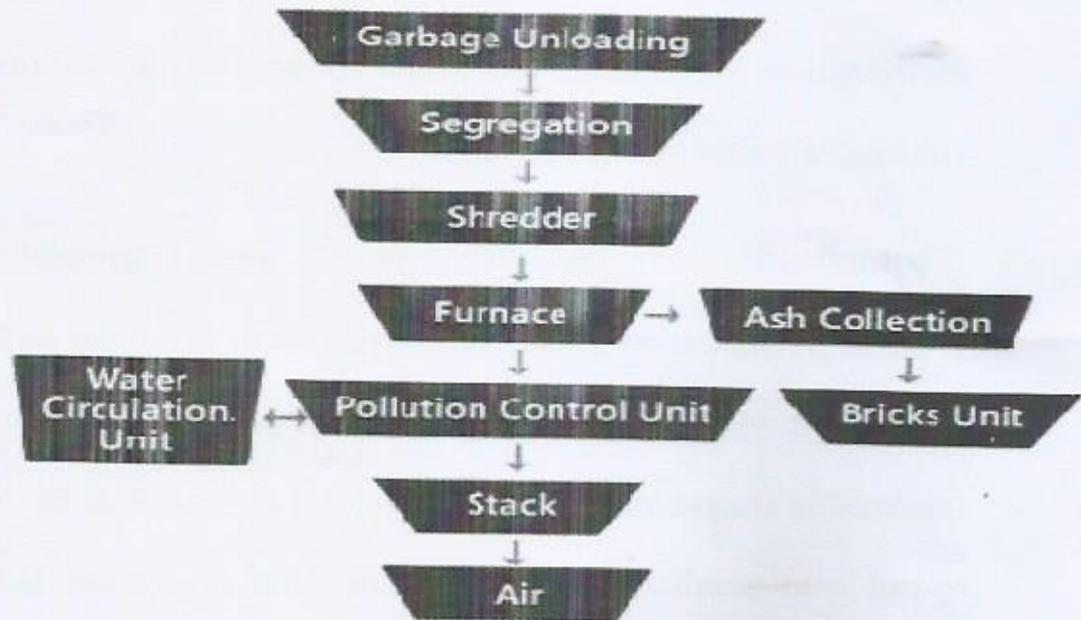
The fly ash generated from the unit is converted to bricks, which can be used as pavement blocks. The sludge discarded from the effluent treatment plant is predominantly carbon rich and therefore it is converted into organic manure. By incinerating dry waste, the plant contributes to reducing the volume of waste sent to landfills.

4. I submit that the non-biodegradable wastes generated from Greater Chennai Corporation is received at Plant on daily basis and at the optimal conditions can manage 10 TPD. The waste received is transited to the shredder - a mechanical device used to cut into smaller sheds. Then the finer sheds are fed to the combustion chamber through conveyer belt. The incineration block comprises a furnace which can be ignited using flame and does not require any heating or fuel. Wastes are ignited by simple fire at the bottom. Drying is made by removing the moisture by motors and oxygen is injected in proper ratio and therefore the garbage is ready for spontaneous combustion.

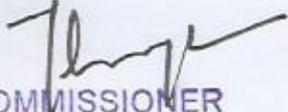

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5. I submit that the wastes are converted into ash and carbon. Further using few additives, the ash is being converted into solid bricks. The emissions are subjected to various stages of pollution control and the exit emissions meet TNPCB norms. Thus, the dry wastes are disposed in an eco-friendly way. The details of the engineering system and the operation is as follows



6. I submit that the incinerator plant requires periodic maintenance due to significant corrosion, rust and wear from continuous operation. The furnace has suffered heavy damage, necessitating immediate servicing, including replacement of inner fire bricks and the furnace bottom ash plate. The water


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treatment method used to remove carbon content from smoke leads to acid formation, causing chemical corrosion that severely impacts materials, reducing their lifespan.

7. I submit that due to lockdown at March 2020 the specific required materials and manpower is not available. Apart from that during COVID - 19 pandemic, the plant is continuously operated. Because of the above issue the renewal of Consent to operate was not done. It is submit that it is not intentional.

8. The following compounded need to be installed in the plant.

1. Cyclone separator for carbon
2. Dust free collector
3. Heat exchanger
4. Wet scrubber

9. The Greater Chennai Corporation (GCC) has floated an open tender for a repair project with an estimated cost of Rs.30 lakhs. The tender was floated on 19.05.2025 and opened on 23.05.2025. A total of three bidders participated in this process. Following the evaluation, the work was awarded to the

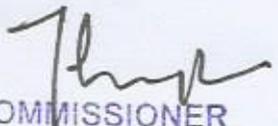

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lowest bidder (L1) on 03.06.2025. The selected contractor is expected to complete the work within two months from the date of issuance of the Letter of Acceptance (LoA). Upon successful completion of the repair work, the necessary application for renewal of Consent to Operate will be submitted to the Tamil Nadu Pollution Control Board (TNPCB). The plant will resume operations only after receiving the requisite approval from TNPCB, thereby ensuring full compliance with applicable environmental regulations. This planned course of action was formally communicated to the District Environmental Engineer, TNPCB, through a letter issued by the Superintending Engineer, SWM, dated 10.06.2025.

10. This status report outlines the Greater Chennai Corporation's position and the proposed remedial actions it has taken in response to Hon'ble National Green Tribunal's concerns. It emphasizes the city's commitment to ensuring an environmentally sustainable and socially respectful approach to waste management.

It is therefore prayed that this Hon'ble National Green Tribunal may be pleased to consider the above facts and pass


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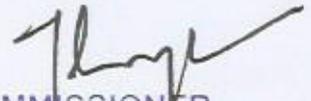
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appropriate orders as the Hon'ble Tribunal may deem fit and proper under the circumstances of the case and thus render justice.



COUNSEL FOR HTH RESPONDENT

Solemnly affirmed at Chennai
on this day of 13th June -2025 and
signed his name in my
presence.



COMMISSIONER
GREATER CHENNAI CORPORATION
Before me,

Advocate: Chennai.
E-NO. 340/96

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NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT
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THE GREATER CHENNAI
CORPORATION.

TH.RAMESH KANNA,
STANDING COUNSEL